#### BEFORE HON'BLE MR JUSTICE SR SEN AB No. 20 of 2014

#### 09.09.2014

Heard Mr BB Narzary, learned counsel who submits that, he has filed affidavit for on behalf of the Khasi Hills Autonomous District Council.

However, the other counsel Mr. S Dey, counsel for Garo Hills Autonomous District Council as well as Mr. N Mozika, counsel for the Jaintia Hills Autonomous District Council have not yet file their respective affidavits and sought time.

Mr. PK Borah, learned counsel for the petitioner is present.

List this matter after 2(two) weeks.

**JUDGE** 

## BEFORE HON'BLE MR JUSTICE SR SEN BA No. 39 of 2014

## 09.09.2014

Heard Mr. R Gurung, learned counsel for the petitioner.

Bail application will be considered after perusal of CD.

Call for CD.

Mr. P Yobin, learned State counsel is present.

List this matter on 11.09.2014.

**JUDGE** 

# BEFORE HON'BLE MR JUSTICE SR SEN CONT. CAS(C) No. 8 of 2014

# 09.09.2014

On the request of Ms P Roy, the respondent contemnor, the matter is adjourned.

List this matter after 2(two) weeks.

**JUDGE** 

## BEFORE HON'BLE MR JUSTICE SR SEN CONT. CAS(C) No. 13 of 2014

### 09.09.2014

List this matter on 11.09.2014.

However, the petitioner's counsel is directed to inquire whether his salary has been deposited or not as ordered by this Court vide order dated 10.06.2014 passed in WP(C) No. 372 of 2013.

**JUDGE** 

### BEFORE HON'BLE MR JUSTICE SR SEN CONT. CAS(C) No. 17 of 2014

#### 09.09.2014

Heard Mr. N Mozika, the learned counsel for the petitioner.

Also heard Mr. ND Chullai, learned senior counsel assisted by Mr. R Gurung, learned counsel for respondent contemnor who submits that, he intends to file certain reply pertaining to compliance of the Court's order dated 27.05.2014 passed in WP(C) No. 238 of 2013.

Prayer is allowed.

In the meantime, the respondent contemnor, if desire may furnish a copy of the reply to the petitioner's counsel.

List this matter for hearing after 2(two) weeks.

**JUDGE** 

### BEFORE HON'BLE MR JUSTICE SR SEN CONT. CAS(C) No. 32 of 2013

#### 09.09.2014

Heard Mr MF Qureshi, learned counsel for the petitioner.

Respondent contemnor No. 2 Mr. Sahajaman SK is present before this Court along with Mr. AS Siddiqui, learned counsel and sought sometime to comply with the Court's order dated 11.02.13 passed in Misc. Case (SH) No. 410 of 2012 arising out of WP(C) No. 84 of 2012 as well as order 20.02.13 passed in WP(C) (SH) No. 84 of 2012.

Prayer is allowed.

2(two) weeks' time is granted to the respondent contemnor No. 2 to comply with the Courts' order.

Mr. ND Chullai, the learned senior State counsel assisted by Mr. R Gurung, learned counsel appearing for respondent contemnor No. 1 are present and submit that, they have already complied with the Court's order.

List this matter after 2(two) weeks.

**JUDGE** 

## BEFORE HON'BLE MR JUSTICE SR SEN CRP No. 19 of 2014

### 09.09.2014

Heard Mr. MF Qureshi, learned counsel for the petitioner.

Heard Mr GS Massar, learned senior counsel assisted by Mr. JM Thangkhiew, learned counsel for the respondents who submit that, he needs a copy of the amended plaint.

Petitioner's counsel is directed to furnish a copy of the amended plaint to the learned senior counsel for the respondent.

Since respondent's counsel has appeared, list this matter for hearing after 2(two) weeks.

**JUDGE** 

### BEFORE HON'BLE MR JUSTICE SR SEN WP(C) No. 143 of 2010

#### 09.09.2014

Heard Mr ND Chullai, learned senior counsel assisted by Mr P Yobin, learned counsel for the petitioner who submits that, the connected issues involved in this instant petition is pending before the Hon'ble Apex Court and sought 6(six) weeks' time to which Mr. A Khan, learned counsel for respondent has no objection.

List this matter after 6(six) weeks.

**JUDGE**